

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT) (CH) (Ins) No. 30/2026
(IA No. 69/2026)

In the matter of :

Ronojoy Dasgupta
V

... Appellant

Ahsan Ahmed
Resolution Professional of
SDU Travels Pvt Ltd & 4 Ors.

... Respondents

Present:

For Appellant : Senior Advocate Manju Bhuteria,
For Ms. Tanvi Luhariwala &
Ms. Vandana Parasuram, Advocates

ORDER
(Hybrid Mode)

23.01.2026:

The Appellant, who claims to be the Resolution Applicant, is aggrieved by the impugned order of 12.11.2025, as it has been passed in IA No. 177/2023 in CP(IB)/12/BB/2021, whereby the application preferred under Section 30 (6) to be read with Section 31 of I&B Code has been rejected. And consequent to the rejection, a direction has been issued for the commencement of the liquidation process. Matter requires scrutiny.

Let notices be issued to the Respondents, for which the Appellant would supply the Email Address, as well as, the Whatsapp Number of the Respondents and would also ensure to take steps to serve them by the aforesaid mode, within a period of one week from today. Apart from it, she will also serve the Respondents by Registered / Speed post within the aforesaid period.

Till next date of listing, the process of liquidation being resorted to as a consequence of the impugned order would be kept in abeyance.

List this Appeal on **09.03.2026**.

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

YS/MS/AK